CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 497/MP/2024

Coram: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 30th March, 2025

In the matter of

Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 and Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

And In the Matter Of:

THDC India Limited,

Pragati Puram, Bypass Road, Rishikesh-249 201 (Uttarakhand)

..... Petitioner

VERSUS

- 1. Uttar Pradesh Power Transmission Corporation Limited, Shakti Bhavan, 14, Ashok Marg, Lucknow, Uttar Pradesh- 226001.
- 2. Central Transmission Utility of India Limited, Floor No.5-10, Tower 1, Plot No. 16, IRCON International Tower, Institutional Area, Sector 32, Gurugram, Haryana - 122001.
- 3. Northern Regional Load Despatch Centre Grid Controller of India, Northern Regional Load Despatch Centre, 18-A, Shaheed Jeet Singh Sansanwal Marg, Katwaria Sarai, New Delhi -110016.
- **4. Grid Controller of India Limited**, B-9, Qutab Institutional Area,

Katwaria Sarai New Delhi-110016

- 5. Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14 Ashok Marg, Lucknow - 226001 (U.P.).
- 6. Uttarakhand Power Corporation Limited, Urja Bhawan, Kanwali Road, Dehradun-248001.
- 7. Rajasthan Urja Vikas Nigam Limited, Vidyut Bhawan, Jiyoti Nagar, Jaipur- 302005 (Rajasthan).
- 8. Jaipur Vidyut Vitran Nigam Limited, Vidyut Bhawan, Janpath, Jyotinagar, Jaipur-302005 (Rajasthan).
- 9. Ajmer Vidyut Vitran Nigam Limited, Old Powerhouse, Hatthi Bhatta, Jaipur Road, Ajmer-305001 (Rajasthan).
- **10.** Jodhpur Vidyut Vitran Nigam Limited, New Powerhouse, Industrial Area, Jodhpur-342003 (Rajasthan)

Parties present:

Ms. Swapna Seshadri, Advocate, THDCIL Ms. Sneha Singh, Advocate, THDCIL Shri Mohit Mudgal, Advocate, UPPTCL Shri Sachin Dubey, Advocate, UPPTCL Shri Mohit Jain, Advocate, UPPTCL Shri Shubham Arya, Advocate, CTUIL Ms. Poorva Saigal, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL Ms. Tanya Singh, Advocate, CTUIL Shri Harshvardhan Singh, Advocate, CTUIL

ORDER

The Petitioner, THDC India Limited (formerly known as Tehri Hydro Development Corporation. Ltd.), has filed the present Petition with the following

prayers:

"(a) Admit the present Petition; ... Respondents

(b) Exempt THDCIL from obtaining any additional connectivity beyond 465.6 MW entailing higher financial consequences to it in the facts and circumstances of the case;

(c) Direct that the evacuation of power from Unit 1 of Khurja STPP from its expected COD to all beneficiaries be made from the existing 400 kV Khurja STPP - Aligarh lines till the availability of the LILO of the Aligarh - Shamli 400 kV D/C line;

(d) Pass such orders as deemed fit and necessary in the facts and circumstances of the present case."

Hearing dated 13.12.2024

2. The matter was admitted on 13.12.2024, and notices were issued to the Respondents to file their respective replies. Vide Record of Proceedings for the hearing dated 13.12.2024, NRLDC was directed to allow the Petitioner to conduct the trial run in respect of the full capacity of Unit 1 of Khurja STPP considering capacity beyond 465.6 MW under T-GNA after verifying the available margin.

3. The Commission during the course of the hearing dated 13.12.2024 had observed that after achieving the successful trial run and declaration of COD as per the Grid Code, scheduling of power for the 465.5 MW may be allowed under the GNA (considering GNA is effective for 465.6 MW) and quantum upto194.4 MW may be allowed to be scheduled under the T-GNA (depending on available margins to be assessed and allowed by NRLDC). For the T-GNA of quantum up to 194.4 MW, the Petitioner shall be required to obtain approval from the NRLDC in advance, which shall be considered and allowed by NRLDC based on the availability of margins. In case of congestion, the power scheduled under T-GNA shall be curtailed first prior to curtailing power under GNA, in terms of the provisions of the Grid Code. The Commission clarified that since the entire issue has arisen due to the non-availability of the transmission system to be arranged by UPPCL, it shall be part of UP's share of power, which shall be scheduled under the T-GNA beyond 456.6 MW. The above temporary arrangement for trial run and scheduling of power of the Petitioner under T-GNA shall be allowed only up to 31.1.2025. The Petitioner and UPPCL to coordinate with UPPTCL to expedite the commissioning of the LILO of the Aligarh-Shamli line at Khurja STPP to ensure that there are no constraints in the evacuation of power from the Khurja STPP.

4. UPPTCL was directed to provide the current status of LILO of Aligarh-Shamli line at Khurja STPP and the expected date of commissioning. CTUIL was also directed to submit the status of effectiveness of the GNA of the Petitioner for 465.6 MW.

Hearing dated 13.1.2025

5. During the course of the hearing, the learned counsel for the Respondent, UPPTCL, submitted that it has also placed on record the status of the LILO of Aligarh- Shamli Line at Khurja STPP ('the LILO') along with its expected date of commissioning. In response, the learned counsel for the Petitioner submitted that the Respondent, UPPTCL, in its affidavit 4.1.2025, has indicated the expected date of commissioning of the LILO as 20.1.2025. However, keeping in view that even the stringing activity is yet to be completed, it is unlikely that the said LILO will be ready by the said date. Learned counsel for the Petitioner further submitted that UPPTCL has also indicated that UPPCL, vide letter dated 9.12.2024, has consented to the evacuation of power allocated to the State of UP through the existing transmission ISTS network till 10.2.2025. Learned counsel, however, added that for the above purpose, the margin has been available in the ISTS network, and presently, in terms of the Record of Proceedings for the hearing dated 13.12.2024, a temporary arrangement under the T-GNA has been put in place by the Commission for allowing the trial run and scheduling the power of the Petitioner's Khurja STPP Unit 1 till 31.1.2025. The trial run of Unit 1 of Khurja STPP is expected to commence on 20.1.2025. Learned counsel, accordingly, urged that the matter may be taken up during the first week of February 2025 as by the said date, not only Unit 1's trial run and the declaration of COD is expected to be completed but also the status of the LILO will be clear. Learned counsel also pointed out that CTUIL is yet to file its affidavit in terms of Record of Proceedings for the hearing dated 13.12.2024 and the Petitioner may also be permitted to file its rejoinder(s) in the matter. Considering the submissions made by the learned counsel for the parties, the CTUIL, vide Record of Proceedings for the hearing dated 13.1.2025 was directed to furnish the details/information as called for vide Record of Proceedings for hearing dated 13.12.2024. The Petitioner was directed to submit the status of the trial run and COD of Khurja STPP (Unit 1) along with the details of communication with NRLDC regarding carrying out the trial run operation subsequent to RoP for the hearing dated 13.12.2024. Accordingly, the temporary arrangement for permitting the trial run

and scheduling of power of the Petitioner's Khurja STPP Unit 1 under the T-GNA, was extended till the next date of hearing.

Hearing dated 11.2.2025

6. During the course of the hearing, the learned counsel for the Petitioner submitted that Unit 1 of the Petitioner's Khurja STPP had achieved the commercial operation w.e.f. 00:00 Hrs. of 26.1.2025, and presently, the entire power from the said Unit (660 MW) is being evacuated in terms of the interim arrangement put in place by the Commission vide Record of Proceedings for the hearing dated 13.1.2025.

7. During the course of the hearing, the learned counsel for the Respondent, UPPTCL, submitted that the construction work of the LILO has already been completed. However, it is yet to be commissioned as the application for the requisite transmission licence is presently pending before the UPERC. Learned counsel for the Respondent, CTUIL, submitted that in its compliance affidavit dated 6.2.2025, CTUIL has already indicated that the connectivity of 465.6 MW granted to the Petitioner has been made effective w.e.f. 30.4.2024.

8. Considering the submissions made by the learned counsel for the parties, the Respondent, UPPCL was directed to coordinate with UPPTCL to expedite the commissioning of the LILO of the Aligarh-Shamli line at Khurja STPP and also to file the current status of LILO of Aligarh-Shamli line at Khurja STPP and the expected date of commissioning. Accordingly, the temporary arrangement for permitting the scheduling of power of the Petitioner's Khruja STPP Unit 1 under the T-GNA was extended till the next date of hearing.

Hearing dated 25.3.2025

9. During the course of the hearing, the learned counsel for the Petitioner submitted that LILO of one circuit of Aligarh-Shamli 400 kV D/c line at Khurja STPP ('the LILO') has now achieved the commercial operation and the evacuation of the power from Unit 1 of the Petitioner's Khurja STPP from the said LILO has also commenced. Learned counsel further added that in view of this development, the grievance raised in the present case no longer survives, and the Petition may, accordingly, be disposed of. Learned counsel also sought liberty to file one-page

submissions on the above aspect. Learned counsel for the Respondent, UPPTCL, also confirmed that the LILO has achieved the commercial operation, and the Respondent will place on record the details of the above development. Considering the submissions made by the learned counsel for the Parties, the Petitioner and the Respondent, UPPTCL were permitted to file their respective submissions/affidavit, as noted above. Accordingly, the matter was reserved for order.

10. The Respondent, UPPTCL vide its affidavit dated 27.3.2025, has submitted that the LILO in captioned Petition has been constructed by Tirwa Transmission Limited in TBCB mode, pursuant to the Transmission Service Agreement (TSA) dated 7.3.2024 under the Independent Transmission Project "Construction of 220/132/33 KV Tirwa (Kannauj) S/s with associated lines and LILO of one circuit of 400KV D/C (twin moose) Shamli-Aligarh line at THDC 2X660 MW Khurja Power Plant'. As per the PPA entered into between UPPCL and THDCIL/Appellant on 31.12.2010, a minimum 60% power from the THDC 2X660 MW Khurja Power Plant is to be allocated to the State of Uttar Pradesh, and the share of the same is to be evacuated from the LILO constructed by Tirwa Transmission Limited. UPPTCL has further submitted that all work of LILO of 400kV TMDC Shamli-Aligarh Transmission Line at THDC Khurja has been completed, and the line was charged on 10.3.2025 after coordination with NRLDC, UPSLDC, and THDC at around 19.30 Hrs. From 10.3.2025, the line has been under operation, and power has been evacuated from the power plant. Respondent UPPTCL has also placed on record a copy of the letter dated 19.3.2025 received from Tirwa Transmission Ltd. informing the date of commissioning of the line.

11. We have considered the submissions of the Petitioner and the Respondent, UPPTCL. According to the learned counsel for the Petitioner, the LILO of one circuit of the Aligarh-Shamli 400 kV D/C line at Khurja STPP ('the LILO') has now achieved

the commercial operation, and the evacuation of the power from Unit 1 of the Petitioner's Khurja STPP from the said LILO has also commenced. Accordingly, the present Petition no longer survives. The Respondent, UPPTCL, has confirmed that all work of LILO of 400kV TMDC Shamli-Aligarh Transmission Line at THDC Khurja has been completed, and the line was charged on 10.3.2025 after coordination with NRLDC, UPSLDC, and THDC. Accordingly, the line is under operation, and power has been evacuated from the power plant. Considering the submissions of the parties, the relief prayed by the Petitioner has been addressed, and the instant Petition is disposed of as infructuous.

12. Petition No.497/MP/2024 is disposed of in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson